

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-1633/2016

New Delhi, this the 22nd day of November, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Ajay Surwade, aged 51 years,
s/o Late Sh. Jagannath Surwade,
working as Dy. Director (E),
All India Radio, Aurangabad,
r/o D-5, Akashwani Staff Quarters, Jalana Road,
Aurangabad (MS)-431005.
2. Rajiv Meshram, aged 54 years,
s/o Sh. Charandas Meshram,
working as Dy. Director (E),
All India Radio, Chandpur,
r/o D-A, Akashwani Staff Quarters, Civil Lines,
Chandrapur-442401 (MS).
3. J.S. Pathan, aged 57 years,
s/o late Sh. Satta Khan Pathan,
working as Dy. Director (E),
Doordarshan Kendra, Agartala.
r/o Plato No. 42, N-11, Hudco Corner,
Aurangabad-431002.
4. S.B. Gagate, aged 54 years,
s/o Sh. Bhagoji Bagate,
working as DDE,
All India Radio, Parbhani (MS),
r/o 5/1, Akashvani Colony, Old Pedgaon Road,
Parbhani-431401 (MS).
5. S.B. Pati, aged 61 years,
s/o Sh. B.S. Patil,
retired as DDE from
All India Radio, Malad, Mumbai,
r/o D-1, 403, Kesar CHS, Sector-3,
Charkop, Kandivali (West), Mumbai-400067.
6. S.D. Pati, aged 61 years,
s/o Sh. D.P. Pati,
Retired as DDE,
From All India Radio, Beed,
r/o Plat No. 13, Kashima Nagar,
Near Bohara Colony, Old Shreyas Hospital,
Sagadam Taluka Shahada,
Distt. Nandurbar-425409. Applicants

(through Ms. Sonika for Sh. Yogesh Sharma)

Versus

1. Union of India through
It's Secretary
Ministry of Information and Broadcasting,
Govt. of India, Shastri Bhawan, New Delhi-1.
2. The Chief Executive Officer,
Prasar Bharti, PTI Building,
Parliament Street, New Delhi-1.
3. The Director General,
All India Radio, Akashwani Bhawan,
Parliament Street, New Delhi-1.
4. The Director General,
Doordarshan,
Mandi House, New Delhi. Respondents

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel appearing on behalf of the applicants has placed on record copy of an order dated 20.10.2016 whereby respondents have granted sanction for the grant of benefit to the applicants as prayed for in the present application and other connected OAs. Learned counsel for the applicant submits that consequential benefits have not been actually allowed till date.

2. Since the respondents have sanctioned the grant of benefits, this application is disposed of with direction to the respondents to release all admissible benefits within a period of two months from the date of receipt of a certified copy of this order. With these directions, this OA stands disposed of.

(Shekhar Agarwal)
Member (A)

/ns/

(Justice Permod Kohli)
Chairman